

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT) No. 112 of 2019 And**  
**I.A. No. 1882 of 2019**

**IN THE MATTER OF:**

**Mr. Mantena Raju Narasu**

**...Appellant**

**Vs**

**M/s Lexus Technologies Pvt. Ltd. & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. Nithin Pavuluri and Mr. S. Chidambaram,  
Advocates**

**For Respondents: Mr. G.S. Rama Rao, Advocate  
Dr. K.S. Ravichandran, PCS**

**ORDER**

**27.08.2019** Due to paucity of time, the matter could not be taken up.

Post this appeal 'for Admission (After Notice)' on **27<sup>th</sup> September, 2019.**

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)

*Akc/Sk*